

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.53/MP/2021
along with IA. 100/2023

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APSPDCL and 3 others.

Date of Hearing : **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondent AP discoms, sought time to file their reply to the additional information furnished by the Petitioner on 14.3.2024, and prayed that the matter may be listed for hearing.

2. Accordingly, the Commission, permitted the Respondents to submit their replies on or before **7.4.2024**, after serving a copy to the Petitioner, who may, file its response, if any, by **10.4.2024**.
3. The matter shall be listed for hearing on **19.4.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

